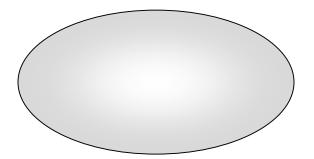
RULES COMMITTEE

SECOND REPORT

(FOURTHEENTH LOK SABHA)

(Laid on the Table on 2 December, 2004)



LOK SABHA SECRETARIAT NEW DELHI DECEMBER, 2004/ AGRAHAYANA, 1926 (Saka)

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MEMBERS OF THE RULES COMMITTEE

- 1. Shri Somnath Chatterjee **Chairman**
- 2. Shri Basudeb Acharia
- 3. Shri Pawan Kumar Bansal
- 4. Shri Chhatar Singh Darbar
- 5. Shri Kishan Lal Diler
- 6. Shri B.K. Handique
- 7. Shri Shailendra Kumar
- 8. Shri C. Kuppusami
- 9. Shri Bir Singh Mahato
- 10. Shri Ajay Maken
- 11. Shri Brahmananda Panda*
- 12. Shri E. Ponnuswamy
- 13. Shri Nakul Das Rai
- 14. Shri N. Janardhana Reddy
- 15. Shri M.A. Kharabela Swain

SECRETARIAT

- Shri G.C. Malhotra Secretary-General
 Shri John Joseph Additional Secretary
 Shri R.C. Ahuja Joint Secretary
 Shri Brahm Dutt Director
- 5. Shri J.V.G. Reddy Assistant Director

^{*}Nominated vide LS Bn. Part-II dated 7 July, 2004

SECOND REPORT OF THE RULES COMMITTEE (FOURTEENTH LOK SABHA)

The Rules Committee at their sitting held on 26th August, 2004 considered a proposal regarding amendment to rule 72 on procedure to oppose the introduction of a Bill. The minutes of the sitting of the Committee held on 26th August, 2004 are appended to the Report.

- 2. The recommendations of the Committee are contained in this their Second Report which the Committee authorised to be laid on the Table of the House.
- 3. The Committee note that rule 72 of the Rules of Procedure lays down the procedure to oppose the introduction of a Bill. However, sub-rule (2) of the rule does not provide that members while tabling notices for opposing the introduction of a Bill are required to give the reasons for opposing the introduction. As a result, members, sometimes give notices without stating the reasons or grounds for opposing the introduction of Bills.
- 4. To enable the Speaker to know the reasons for opposing the introduction of the Bill while deciding the admissibility of the notice and also the Minister concerned to come prepared to the House, on the subject, the Committee feel, that sub-rule (2) of rule 72 be amended to provide for giving reasons while tabling such notices. The Committee also note that a proposal to amend rule 72

to this effect has also been agreed to by the Leaders of parties/Groups at their meeting held on 23 August, 2004.

5. Accordingly, the Committee recommend that sub-rule(2) of rule 72 be amended as follows:-

For

RULE 72(2) Notice to oppose introduction of Bill shall be addressed to the Secretary-General and given by 10.00 hours on the day on which the motion for leave to introduce the Bill is included in the list of business

Substitute

RULE 72(2) Notice to oppose introduction of a Bill shall be addressed to the Secretary-General specifying clearly and precisely the objections to be raised and given by 10.00 hours on the day on which the motion for leave to introduce the Bill is included in the list of business.

New Delhi;

(SOMNATH CHATTERJEE)
Chairman
Rules Committee

<u>December, 2004</u> Agrahayana, 1926(Saka)

Appendix

(See para 1 of the Report)

MINUTES OF THE SECOND SITTING OF THE RULES COMMITTEE HELD ON 26^{TH} AUGUST, 2004 IN SPEAKER'S COMMITTEE ROOM.

The Committee met from 1500 hours to 1530 hours.

PRESENT

Shri Somnath Chatterjee - **Chairman**

MEMBERS

- 2. Shri Basudeb Acharia
- 3. Shri Pawan Kumar Bansal
- 4. Shri B.K. Handique
- 5. Shri Shailendra Kumar
- 6. Shri C. Kuppusami
- 7. Shri Bir Singh Mahato
- 8. Shri Nakul Das Rai

SPECIAL INVITEES

- 1. Shri Charanjit Singh Atwal Deputy Speaker
- 2. Shri Ghulam Nabi Azad Minister of Parliamentary Affairs.
- 3. Shri Suresh Pachauri Minister of State in the

Ministry of Parliamentary Affairs.

4. Smt. Suryakanta Patil - Minister of State in the

Ministry of Parliamentary Affairs.

SECRETARIAT

- 1. Shri G.C. Malhotra Secretary-General
- 2. Shri John Joseph Additional Secretary
- 3. Shri V.K. Sharma Joint Secretary
- 4. Shri Brahm Dutt Director
- 5. Shri J.V.G. Reddy Assistant Director

- 2. At the outset the Chairman welcomed the members to the sitting of the Committee.
- 3. The Committee took up for consideration Memorandum No.1 regarding amendment to rule 72 regarding procedure to oppose the introduction of a Bill.
- 4. The Committee noted that sub-rule (2) of rule 72 does not provide that members while tabling notices for opposing the introduction of a Bill, give the reasons for opposing the introduction. It was felt that giving reasons while tabling such notices would enable the Hon'ble Speaker to decide the admissibility of the notice and also the Minister concerned to come prepared to the House. The Committee, therefore, decided that sub-rule (2) of rule 72 be amended as follows:-

<u>For</u>

RULE 72(2) Notice to oppose introduction of a Bill shall be addressed to the Secretary-General and given by 10.00 hours on the day on which the motion for leave to introduce the Bills is included in the list of business.

Substitute

RULE 72(2) Notice to oppose introduction of a Bill shall be addressed to the Secretary-General specifying clearly and precisely the objections to be raised and given by 10.00 hours on the day on which the motion for leave to introduce the Bill is included in the list of business.

- 5. The Committee then took up for consideration Memorandum No.2 regarding addition of a new Direction '73A' regarding statement by Ministers in the House regarding status of implementation of the recommendations contained in the Reports of the Departmentally Related Standing Committees.
- 6. The Committee noted that there are no provisions in the rules regarding implementation of the recommendations made by the Parliamentary Committees in their Reports. The Committee also noted the procedure laid down in direction 102 regarding implementation of the recommendations made by the three

Financial Committees and the similar procedure adopted by the DRSCs in their internal rules. The Committee further noted that the existing procedure required the Ministries concerned to furnish Action Taken Replies within a period of six months. However, it had been found that there were undue delays in furnishing such Action Taken Replies. In many cases, the Action Taken Replies were not placed before the Minister concerned for consideration and approval. The Committee, therefore, felt that there is a need to add a sense of seriousness to the timely implementation of the recommendations made by the Parliamentary Committees. The Committee also noted that these points were considered at the meeting of Hon'ble Speaker with the Leaders of Parties held on 23rd August, 2004 wherein it was decided that a provision be made in the rules/directions to ensure that Ministers concerned make/lay a statement in the House once in six months regarding status of the implementation of the recommendations contained in the Reports of Departmentally Related Standing Committees of Lok Sabha.

7. The Committee, therefore, decided that to achieve the objective of timely implementation of the recommendations of the DRSCs, the following new direction may be added to the Directions by the Speaker:-

"STATEMENT BY MINISTER ON COMMITTEE REPORTS

73A. The Minister concerned shall make once in six months a statement in the House regarding the status of implementation of recommendations contained in the Reports of Departmentally Related Standing Committees of Lok Sabha with regard to his Ministry.".

Implementation of Committees' recommendations.

The Committee then adjourned.